

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : GWALIOR**

**Original Application No.202/00483/2017**

Gwalior, this Thursday, the 16<sup>th</sup> day of May, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Munidev Sharma (MES 423221)  
S/o Shri Keshav Dev Sharma,  
aged – 52 years, Occupation – Service,  
R/o – 3/7, Shabd Pratap Ashram, Lashkar, Gwalior (M.P.).

2. Ashok Kumar Rathore (MES 423220)  
S/o Shri Badriprasad Rathore,  
aged – 52 years, Occupation – Service,  
R/o – Nadi Paar Tall, Rathore Santar,  
Morar, Gwalior (M.P.).

3. Omprakash Gupta (MES 423219)  
S/o Shri Ramsevak Gupta,  
aged – 52 years, Occupation – Service,  
R/o – Gwalior (M.P.), M.N. - 9074601433

**-Applicants**

**(By Advocate – Shri Akhil Sinha)**

**V e r s u s**

1. Union of India through the Secretary,  
Ministry of Defence, CGO Complex,  
New Delhi.

2. The Engineer-in-Chief,  
Ministry of Defence,  
Army HQ, New Delhi.

3. The Chief Engineer,  
Jabalpur Zone, Jabalpur.

4. The Chief Engineer, Central Comm. Jabalpur.

5. The Commander Work Engineer, MES Maharajpur, Gwalior  
**(M.P.) -Respondents**

**(By Advocate – Shri Akshay Jain)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicants have filed this Original Application and sought for the following reliefs:

**“8. Relief(s) sought**

The applicants beg to seek the following relief's in the above facts and grounds.

8.1 That, the petition may kindly be allowed and the respondents be directed to decide the representation and to conduct review DPC of the applicants for promotion of the applicants for the post of Pipe Fitter HS-II to Pipe Fitter HS-I.

8.2 That, the respondents be directed to grant first ACP and second MACP with all consequential relief.

8.3 That, any other relief in the circumstances.”

2. During the course of argument, learned counsel for the applicants submitted that the applicants have already been granted first ACP and 2<sup>nd</sup> ACP. Therefore, relief sought in Para 8.2 is not being pressed.

3. The applicants have sought for relief in Para 8.1 of the O.A to decide their representation. However, it is seen that the representation at Annexure A-1 is very sketchy and has been signed by three applicants together.

**4.** At this stage, learned counsel for the applicant submits that the applicants may be given liberty to file a detailed representation on the subject and the respondents, in turn, may be directed to decide the same in a time-bound manner.

**5.** Accordingly, at this stage, we feel that ends of justice would be met if the applicants are granted an opportunity of filing a detailed representation individually, within 30 days from today. On receipt of the same, the competent authority of the respondent department shall consider and decide the same through a reasoned and speaking order within a period of 90 days thereafter.

**6.** The O.A is disposed of in the above terms, without expressing anything on the merits of the case. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

**(Navin Tandon)**  
**Administrative Member**